

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2253

ANSWERED ON:23.11.2010

SMUGGLING OF FAKE CURRENCIES

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Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the smuggling of Fake Indian Currency Notes (FICN) are rampant on the borders of the country;
- (b) if so, the details of such cases reported during each of the last three years and the current year, border-wise alongwith the FICN seized thereon;
- (c) whether the involvement of hostile agencies based in the neighbouring countries have also been reported /established in the said cases;
- (d) if so, the details thereof; and
- (e) the steps taken by the Government to curb such malpractice and also to take up the matter at the international fora?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN)

(a) & (b): State-wise details of number of fake currency notes seized and are covered by the Police /law enforcement agencies and banks respectively and the number of FIRs registered State-wise and year-wise for the period 1.12.2007 to 31.10.2010 is at Annexure 'A'. As per available information Indo-Nepal border has also proved vulnerable to infiltration of fake Indian currency notes, with border districts being used as transit and storage points. Details of cases of FICN booked by DRI during the last three years are furnished in the enclosed Annexure "B".

(c) to (e): As per available information, cases having inter-State and international linkages behind printing and circulation of FICNs have come to notice. Available inputs also indicate that the international dimension of FICN circulation has increased in the last few years. To address the multi-dimensional aspects of the FICN menace, several agencies such as the RBI, the Ministry of Finance, the Ministry of Home Affairs, the security and Intelligence Agencies of the Centre the Central Bureau of Investigation (CBI), etc. are working in tandem to thwart the nefarious activity related to FICNs. The activities of these agencies are also periodically reviewed in a nodal group set up for this purpose. In this context, at the functional level, the CBI has been declared as the nodal agency for coordination with the State; the Directorate General of Revenue Intelligence has been nominated as the Lead Intelligence Agency for this purpose. Apart from the above, the State Governments have been asked to set up dedicated and well-equipped Cell under senior level supervision to comprehensively monitor and deal with organized crimes including FICN, and also specifically designate a nodal officer to coordinate activities relating to FICNs. The States have also been asked to set up a Committee headed by the DGP of the State with GM/ DGM of RBI, Senior Officers of SIB, Intelligence Branch of State Police, CID of State Police, etc. as members. Further, the offences under IPC, relating to counterfeit currency have been included in the schedule to the National Investigation Agency Act, thereby empowering the National Investigation Agency to investigate and prosecute such offences.